

Online food aggregators still non complaint: FSSAI

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"This is part of special drive by the regulator to bring in all food businesses under the FSSAI licensing regime and ensure compliance of the food safety laws," Pawan Agarwal, CEO, FSSAI said.

New Delhi: Upto 40% of the restaurants listed on online food delivery platforms such as UberEats, Zomato and Swiggy do not have FSSAI license even after the regulator's deadline to de-list them has elapsed.

"Some of the e-commerce platforms had not even obtained license by themselves," said a statement.

Last month, FSSAI had directed ten online food delivery platforms to de-list non-FSSAI licensed food business from their platform by 31st July, 2018 after receiving consumer complaints of sub-standard food being served through e-commerce platforms. Apart from Swiggy, UberEats, Zomato, FSSAI had sent notices to Box8, Fasoos, FoodCloud, Foodmongo, Foodpanda, JusFood and LimeTray.

"It has also been decided to conduct audit of IT platforms of these e-Commerce food aggregators from the angle of compliances for food safety and hygiene under the Food Safety and Standards Act, 2006 read with Food Safety (Licensing and Registration) Regulations, 2011," the statement added.

The authority had also asked ten such firms to submit report on the action taken along with details of the restaurants registered on their platform.

"This is part of special drive by the regulator to bring in all food businesses under the FSSAI licensing regime and ensure compliance of the food safety laws," Pawan Agarwal, CEO, FSSAI said.

FSSAI's dictate came after a series of complaints related to the sub-standard food being supplied by eateries listed on the food delivery platforms. "... for online food platforms, it is

time to work harder to ensure compliance as soon as possible with this new legal," the food authority said.

In February this year, FSSAI operationalized guidelines for e-commerce firms engaged in food business which made it mandatory for them to display FSSAI license number of listed firms on their platforms. They were also required to have an agreement with their listed partners to comply with the FSS Act, Rules and Regulations.